

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 62/AT/2025**

Subject : Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff of Wind Power Projects (Tranche XVIII) connected to the inter-State Transmission System and selected through competitive bidding process as per the Guidelines dated 26.7.2023 of the Ministry of Power, Government of India.

Petitioner : Solar Energy Corporation of India Limited (SECI)

Respondents : Powerica Limited and Ors.

Date of Hearing : **6.2.2025**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member

Parties Present : Ms. Shikha Ohri, Advocate, SECI  
Shri Kartik Sharma, Advocate, SECI

**Record of Proceedings**

Learned counsel for the Petitioner submitted that the present Petition had been filed for the adoption of tariff for the 100 MW Wind Power Projects (Tranche XVIII) connected with the inter-State Transmission System and selected through the competitive bidding process as per the "Guidelines for Tariff Based Competitive Bidding Process for Procurement of Power from Grid Connected Wind Power Projects" dated 26.7.2023 issued by the Ministry of Power, Government of India. Learned counsel further submitted that the Request for Selection (RfS) document in the instant case was issued on 29.5.2024 and the techno-commercial evaluation of the bids was undertaken on 6.9.2024. Subsequent thereto, e-Reverse Auction was conducted on 13.9.2024, and two successful bidders, viz. Powerica Limited and Adyant Enersol Private Limited were issued the Letter of Award on 28.10.2024 and 19.11.2024, respectively, for 50 MW each.

2. After hearing the learned counsel for the Petitioner, the Commission directed as under:

(a) Admit and issue notice to the Respondents, subject to just exceptions.

(b) The Respondents to file their reply within two weeks with a copy to the Petitioner, who may file its rejoinder within a week thereafter.

(c) The Petitioner to clarify on an affidavit within two weeks the relevant provisions of the RfS and/or Guidelines under which the capacity of 50 MW has been awarded to Respondent No.2, Adyant Enersol Private Limited.

3. The Petition will be listed for hearing on **11.3.2025**.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**